

Sl. No.	Regiment	Sl. No.	Regiment
(xi)	Garhwal	(xix)	1 Gorkha Rifles
(xii)	Kumaon & Naga	(xx)	3 Gorkha Rifles
(xiii)	Assam	(xxi)	4 Gorkha Rifles
(xiv)	Bihar	(xxii)	5 Gorkha Rifles
(xv)	Mahar	(xxiii)	8 Gorkha Rifles
(xvi)	JAK Rifles	(xxiv)	9 Gorkha Rifles
(xvii)	JAK Light Infantry	(xxv)	12 Gorkha Rifles.
(xviii)	Ladakh Scouts		

(b) It is intimated that there has been no disbandment of any regiment post independence.

(c) Does not arise.

Development of long range submarine based missile system

167. SHRIMATI RENUKA CHOWDHURY: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has any plan to strongly develop long range submarine based missile system;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to counter the emerging maritime threats in Indian Ocean region and maintain strong deterrence against any such threats?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Details of long range submarine based missile system are sensitive.

Disclosure of Rafale deal agreement in public

†168. SHRI NARESH AGRAWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government does not want to disclose in public domain the agreement made with France about the Rafale deal;

†Original notice of the question was received in Hindi.

(b) if so, the reasons therefor; and

(c) if not, the salient features of the Rafale deal and whether private sector, which does not have any experience in this field has also been included in this deal?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As per 'Article-10' of the Inter-Governmental Agreement (IGA) between Governments of India and France on the purchase of Rafale aircraft, the protection of the classified information and material exchanged under IGA is governed by the provisions of the Security Agreement signed between Government of France and Government of India in 2008.

(c) The Inter-Governmental Agreement was signed on 23rd September, 2016 for supply of direct flyaway of 36 Rafale aircraft. Neither any Public Sector Undertaking (PSU) nor Private Sector industry is included in the *ibid* IGA.

Shortage of ammunition for armed forces

169. SHRI VIVEK GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) the quantity of additions made to various types of ammunitions of the armed forces and the storages in ammunition since 2014;

(b) whether these additions to ammunition, meet the officially sanctioned requirement of the War Wastage Reserve (WWR) of 40 days of intense war;

(c) if not, the measures taken by Government to meet the minimum sanctioned requirement of ammunitions; and

(d) the measures taken by Government to ease the capacity constraints of ordnance factory boards and augment their production capacity, since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHA SHRAMRAO BHAMRE): (a) to (c) The authorisation and holding of ammunition is as per operational requirement of the Indian Armed Forces. Adequate reserves have been authorised in terms of War Wastage Reserves (WWR) to cater for contingencies during war. There is adequate stock of ammunition with the Indian Armed Forces and it is well equipped for meeting any operational requirements. Further, making up of stock of ammunition to desired level is a continuous process, the requirements for which are identified every year and procurements are undertaken accordingly.

Some of the measures taken to ensure adequate availability of ammunition include placing of a Five Year Roll On Indent on Ordnance Factory Board (OFB), finalization